

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:7155
ANSWERED ON:21.05.2012
PENSION AGE FOR MEDIA PERSON
Dhanaplan Shri K. P.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is planning to increase the pension age for media persons in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): The Ministry of Labour & Employment is responsible for constitution of Wage Boards for working journalists and non-journalist newspaper employees as per the provisions of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

Under the Act, the Government of India constituted two wage boards (Majithia Wage Boards), one for working journalists and other for non-journalist newspaper employees in 2007. The Wage Boards submitted their report on 31.12.2010.

The Government accepted the recommendations of the Majithia Wage Boards and accordingly notified it vide S.O. No. 2532(E) dated 11/11/2011. The Wage Boards, inter-alia, recommended for implementing the pension scheme for the newspaper employees alongwith some other recommendations in Chapter XXI of the report. However, the Government has not accepted the proposal as this was beyond the mandate of the Wage Boards.